

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 3058 of 2019

Wednesday, this 16th Day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr Mohd. Jamshed, Member (A)**

Nannu Singh s/o Shri Talewar Singh
The then Assistant General Manager (AGM)
Bharat Sanchar Nigam Limited (BSNL)
Office of General Manager, BSNL Agra,
Uttar Pradesh, age 62

r/o A-83, Shanti Nagar
Kamla Nagar Extension
Agra 282005, Uttar Pradesh

..Applicant
(Dr. A K Gautam and Mr. Mohit Siwach, Advocates)

Versus

Chairman-cum-Managing Director (CMD)
Bharat Sanchar Nigam Limited (BSNL)
Govt. of India Enterprises
HC Mathur Lane
Janpath, New Delhi – 110 001

..Respondent
(Mr. Rajnish Prasad, Advocate)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant was working as Assistant General Manager (Admn.) in Bharat Sanchar Nigam Limited (BSNL). He was issued a charge memo dated 24.05.2017, just before his retirement. The applicant attained the age of superannuation on 30.06.2017.

2. It is stated that an enquiry officer was appointed and he, in turn, submitted a report, but the disciplinary authority issued a fresh memo dated 19.03.2018 in place of earlier charge memo dated 24.5.2017, on the ground that there were inherent deficiencies in the charge sheet and the enquiry conducted was not complete.

3. The applicant contends that the enquiry officer, appointed subsequent to the issuance of charge memo, had submitted his report, and despite that, the proceedings have not yet been finalised. In this regard, he seeks a direction upon the respondent to take appropriate decision on the charge sheet.

4. We heard Dr. A.K.Gautam assisted by Mr Mohit Siwach, learned counsel for applicant and Mr. Rajnish Prasad, learned counsel for the respondents, at the stage of admission.

5. The applicant has not challenged the charge sheet as such. His grievance is only about the delay in conclusion of disciplinary proceedings. Withholding of pension and other retirement benefits is a matter of concern for the applicant.

6. We, therefore, dispose of the O.A directing the disciplinary authority to conclude the disciplinary proceedings, initiated against the applicant through charge memo dated 19.03.2018, within a period of 3 months from the date of receipt of a copy of this order.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)
PG

(Justice L. Narasimha Reddy)
Chairman